

(घ) से (घ). इस मेले का व्योरा  
भारत कृषक सभा के पारा उपलब्ध है।

†[THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) No. The Government of India is not organising any agricultural fair in December, 1959. A world Agricultural Fair is, however, being organised by the Farmers' Forum (Bharat Krishak Samaj), which is a private organisation.

(b) to (d). Details of the Fair are available with the Bharat Krishak Samaj.]

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#### PAPERS LAID ON THE TABLE

##### FINANCE ACCOUNTS OF THE GOVERNMENT OF DELHI FOR 1954-55

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI): Sir, I beg to lay on the Table under clause (1) of article 151 of the Constitution, a copy of the Finance Accounts of the Government of Delhi for the year 1954-55 and the Audit Report, 1955, thereon. [Placed in Library, See No. LT-838/58.]

##### TEXTILE ENQUIRY COMMITTEE REPORT, 1958

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I lay on the Table a copy of the Report of the Textile Enquiry Committee (1958). [Placed in Library, See No. LT-803/58.]

##### ANNUAL REPORT OF NATIONAL CO-OPERATIVE DEVELOPMENT AND WAREHOUSING BOARD FOR 1956-57

THE MINISTER OF CO-OPERATION (DR. P. S. DESHMUKH): Sir, I lay on the Table, under sub-section (3)

of section 15 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy of the Annual Report of the National Co-operative Development and Warehousing Board for the year 1956-57. [Placed in Library, See No. LT-835/58.]

##### NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DELHI MOTOR VEHICLES RULES, 1940

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Delhi Motor Vehicles Rules, 1940, issued by the Delhi Administration:—

- (i) Notification No. F. 12/37-MT & CE/Home, dated the 16th December, 1957.
- (ii) Notification No. 12/154/56-MT/Home, dated the 15th March, 1958.
- (iii) Notification No. F. 12(37)/57-MT/Home, dated the 25th March, 1958, publishing a corrigendum to the Notification mentioned at item No. (i) above.
- (iv) Notification No. 12/25/52-MT/Home(I), dated the 25th March, 1958.
- (v) Notification No. 12/41/56-MT/Home, dated the 25th March, 1958.

[Placed in Library, See No. LT-837/58 for (i) to (v).]

##### NOTIFICATION PUBLISHING TRIPURA PREVENTION OF FOOD ADULTERATION RULES, 1958

THE MINISTER OF HEALTH (SHRI D. P. KARMAKAR): Sir, I lay on the Table, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954, a copy of the Tripura Administration, Medical and Public Health Department Notification